## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 277(ND)/2017

IN THE MATTER OF:

Mr. Ajit Mishra .....Petitioner

v.

M/s. Invest Care Pvt. Ltd. ......Respondent

SECTION: UNDER SECTION 241-242 of the Companies Act

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s): Mr. Nakul Jain, Advocate

For the Respondent(s): Mr. Vivek Malik & Mr. Dhawal Jain, Advocates for

Respondent Nos. 1 & 2

Mr. Aneet Bagga, Advocates for R-3

## ORDER

Reply has been filed by respondent no. 3. Despite repeated opportunities to respondent nos. 1 & 2, reply has not been filed. In the last order dated 06.12.2017 we have directed the respondents to file reply within four weeks with a copy in advance to the Counsel for the petitioner and rejoinder was to be filed thereafter. No reply by respondent nos. 1 & 2 has been filed and request has been made by stating that reply shall be filed within a day or two. Let reply be filed on or before 3<sup>rd</sup> February, 2018 with a copy in advance to the Counsel for the petitioner. If the reply is not filed, before the aforesaid date, then respondent nos. 1 & 2 have to suffer cost and the reply be taken on record on the condition of payment of Rs.10,000/- as cost.

Rejoinder, if any, be filed within two weeks from the date of filing of reply with a copy in advance to the Counsel opposite.

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Rejoinder to the reply filed by respondent no. 3, be filed within two weeks from today with a copy in advance to the Counsel opposite.

List for arguments on 7th March, 2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

01.02.2018 V.Sethi